

**Central Administrative Tribunal
Principal Bench**

OA No.2077/2014

New Delhi, this the 20th day of August, 2019

**Hon'ble Justice Mr. L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dr. G. Gnana Sekari
Aged 55 years, Group 'A'
Library Information Officer
D/o Late Mr. J. Gnanaprakasan
R/o C5A 70, Janakpuri
New Delhi-110058.Applicant

(By Advocate: Shri Kanwar Uday Bhan Singh)

Versus

1. Central Council for Research in Ayurvedic Sciences (Represented by its Director General)
Ministry of Health & Family Welfare
Jawahar Lal Nehru Bhartiya Chikitsa
Evam Homeopathy Anusandhan Bhawan
No.61-65, Institutional Area
Opp. 'D' Block, Janakpuri
New Delhi-110058.
2. Union of India (Represented by its Secretary)
Ministry of Health and Family Welfare
Ayurvedic Desk-II, Department of Health
Nirman Bhawan
New Delhi.Respondents

(By Advocate: Shri Jasbir Bidhuri)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

Shri Kanwar Uday Bhan Singh, learned counsel for the applicant submits that he has been instructed by his client to withdraw the OA, on account of certain developments and seeks permission.

2. Permission is accorded. OA is dismissed as withdrawn. It is left open to the applicant to pursue the remedies if the cause of action subsists. There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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